

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/1171/2020

This the 01st day of April, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**



1. Irshad Ahmad Shah, S/o Mohammad Akbar Shah, R/o Drugmulla, District Kupwara (Aged: 54 years).Applicant

(Advocate:-Mr. M.A. Wani-**Not Present**)

Versus

1. State of Jammu and Kashmir through Commissioner/Secretary to Govt. Rural Development Department, Civil Secretariat, Srinagar/Jammu.
2. Chief Electoral Office, J&K Govt. Jammu/Srinagar.
3. Director, Rural Development Kashmir, Srinagar.
4. District Development Commission, Kupwara.
5. Assistant Commissioner Development, Kupwara.
6. Assistant Commissioner Development, Magam (District Kupwara).
7. Block Development Officer, Kupwara.a
8. Block Development Officer, Magam (Kupwara).

....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Despite sending the link to the learned counsel for the applicants for joining the video conference and the case being listed in the regular cause list, nobody has joined the video conference on behalf of the applicants.

2. On the last dates also i.e. 16.09.2020 and 30.03.2021, nobody had joined the video conference on behalf of the applicants and the case was listed today i.e., 01.04.2021 for appearance of applicants. It seems that the applicants have lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicants.

**(ANAND MATHUR)
MEMBER (A)**

Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**